

[Shri Hathi]

In a number of cases we have also fired and the casualties are more in their case than in our case.

NOTIFICATION UNDER EMPLOYEES' PROVIDENT FUNDS ACT

**The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):** I beg to lay on the Table a copy of Notification No. G.S.R. 1723, dated the 5th December, 1964, under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952, adding the milk and milk products industry to Schedule I to the said Act. [Placed in Library. See No. LT-3709/64.]

13.02 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
MINUTES OF FIFTIETH AND FIFTY-FOURTH SITTINGS

**Shri Krishnamoorthy Rao (Shimoga):** I beg to lay on the Table the Minutes of the Sittings (50th to 54th) of the Committee on Private Members' Bills and Resolutions held during the current Session.

13.02½ hrs.

COMMITTEE ON PETITIONS  
MINUTES OF FOURTEENTH AND FIFTEENTH SITTINGS

**Shri Thirumala Rao (Kakinada):** I beg to lay on the Table the Minutes of the Fourteenth and Fifteenth Sittings of the Committee on Petitions held during the Ninth and Tenth Sessions, respectively.

13.02½ hrs.

COMMITTEE ON GOVERNMENT ASSURANCES  
MINUTES OF NINTH SITTING

**Shri Siddananjappa (Hassan):** I beg to lay on the Table the Minutes of the Ninth Sitting of the Committee on Government Assurances held during the current Session.

13.03 hrs.

MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha, that the Rajya Sabha, at its sitting held on the 21st December, 1964, agreed without any amendment to the Payment of Wages (Amendment) Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 1st December, 1964."

13.03½ hrs.

PUBLIC ACCOUNTS COMMITTEE  
THIRTIETH REPORT

**Shri Morarka (Jhunjhunu):** I beg to present the Thirtieth Report of the Public Accounts Committee on Appropriation Accounts (P. & T.) 1962-63 and Audit Report (P.&T.), 1964, and Para 62 of Audit Report (Civil), 1964.

13.03½ hrs.

STATEMENT RE. FORMATION OF SOUTH-CENTRAL RAILWAY ZONE

**Mr. Speaker:** Now, the hon. Railway Minister.

**Shri Nambiar (Tiruchirapalli):** It is good. It is about the formation of a new zone in the South. (Applause).

**Shri Hari Vishnu Kamath (Hoshangabad):** What is this new alliance between the Railway Minister and Shri Nambiar? Did my hon. friend know it beforehand?

**Shri Nambiar:** It is about a new zone which is going to be created in our parts.

**Shri Hari Vishnu Kamath:** Is there any collusion between the Minister of Railways and my leftist communist friend?

**Mr. Speaker:** It looks like one.

**Shri Nambiar:** It had come in the newspapers.

**The Minister of Railways (Shri S. K. Patil):** It is a very nice feature and I welcome it.

I beg to make the following statement.

In the speech introducing the Railway Budget for 1964-65 in the Parliament, the Railway Minister had stated that the Efficiency Bureau of the Railway Board has been continuing its study on the workload and operating-cum-efficiency indices of the different Railways, with a view to having data handy for any reorganisation that may be necessary at an time on operational and administrative considerations or on considerations for improving the service to railway users.

In the context of rapidly developing economy, the workload of railways has been mounting phenomenally and as compared to 1951-52, the tonnage lifted in 1963-64 has increased by 96 per cent and tonne kilometres by 132 per cent. Adjustments in the jurisdiction of Zonal Railways based on the workload studies of the Efficiency Bureau of the Railway Board have been made from time to time and new zones formed in 1955 and 1958.

Recent studies made by the Efficiency Bureau reveal that of all the Zonal Railways, the Central and Southern Railways have the heaviest workload. The somewhat unwieldy size of some of the Railway Zones—more particularly of the Central and Southern Railways—has also been commented upon on a number of occasions during debates and questions

on Railways, both in the Lok Sabha and in the Rajya Sabha. The Railway Accident Enquiry Committee, 1962 (Kunzru Committee) also went into the question of workload on the Railways and were of the view that the workload on these two railways was heavy, and it was necessary to create more zones. Taking all relevant aspects into account, it is considered that the stage has been reached when a new zone should be carved out of the existing Central and Southern Railways.

Having regard to different criteria of workload, earnings, route kilometrage etc., it has been decided that the new zone should comprise the Sholapur (minus Poona-Dhond-Manmad sections) and Secunderabad Divisions of the Central Railway and the Hubli and Vijayawada divisions of the Southern Railway with some marginal adjustments to correspond with the main streams of traffic.

It has been decided to set up the headquarters of the new zone to be called the South-Central Railway, at Secunderabad (Hyderabad). The choice of the headquarters has been influenced by the fact that it is near the centre of gravity of the new zone and having been the headquarters of the old Nizam's Railway involves less capital expenditure than normally would have been necessary for developing a new railway headquarters.

It is hoped that this reorganisation will bring about the necessary relief to the Central and Southern Railways, and improve the efficiency in operation of the Railways generally.

**Shri Alvares (Panjim):** Am I to understand that in course of time each railway zone will be coterminous with the boundaries of each linguistic State?

**Shri S. K. Patil:** There is not the slightest indication of that.

**श्री तुलसीदास जाधव (नांदेड़) :** मुझे एक बात मिनिस्टर साहब से पूछनी है। उन्होंने यह मिकन्दराबाद का जो जोन बनाया उस के लिए हमें कोई आपत्ति नहीं है। लेकिन यह शोलापुर डिवीजन इस जोन में डाला इसलिए एक डेलीगेशन आकर मिनिस्टर साहब से मिला था और उन्होंने विरोध किया था। मिलने के बाद भी यह शोलापुर डिवीजन इस जोन में शामिल किया गया है तो यह तो ठीक नहीं है और मैं उन से यह जानना चाहूंगा कि यह जो मनमाड़ और दौद का हिस्सा निकाला है तो वह कहां तक गया है ?

**श्री स० का० पाटिल :** यह चीज किसी डेलीगेशन के कारण नहीं की गई है बल्कि हकीकत यह है कि यह जोस बनाने का काम रेलवे बोर्ड का एफिशिएंसी ब्यूरो करता है और वह यह काम ऑपरेशनल और एड-मिनिस्ट्रेटिव कंसिडरेशंस का ध्यान में रख कर करता है ताकि रेलवेज के उपभोक्ताओं को वह अच्छी सेवा प्रदान कर सके। इसलिए जब शोलापुर डिवीजन का सवाल आया तो उस में बतलाया गया कि मनमाड़ और दौद सेंटर में रहेगा तो अच्छा होगा। इस बारे में हम ने जांच की और उस के बाद जब हमें यह मालूम हो गया कि उनका वह कहना ठीक था तब ही यह किया गया। मैं मानता हूँ कि करीब 40 टका जितना शोलापुर डिवीजन सेंटर में रहा।

**Shri Hari Vishnu Kamath:** I noticed with some surprise, may be pleasant surprise, that hardly had the hon. Minister stood up when my hon. friend Shri Nambiar applauded. Since the Communist Party, both right and left, have been, as the House is aware, allergic to the Railway Minister always does this new development signify or indicate that there has been either a leak somewhere in the Railway Ministry operating in favour of the Leftist Communist or a shift in the policy of the Left Communist

Party in favour of the hon. Minister or of the Government?

**Mr. Speaker:** The news item had appeared in the newspapers. Does not Shri Kamath know it?

**Shri Hari Vishnu Kamath:** He alone applauded; nobody else had applauded. So, I want to know whether there has been any change in his party's attitude?

**Shri Nambiar:** On a point of personal explanation...

**Mr. Speaker:** No explanation is needed now.

**Shri Thirumala Rao (Kakinada):** On behalf of the friends that represent that region comprised in the new South-Central railway zone, I should like to express my thanks to the hon. Minister for having solved this long standing problem....

**Mr. Speaker:** Is this the elucidation that the hon. Member wants?

**Shri Thirumala Rao:** May I know whether the Guntakal division has been dismembered or taken out of this zone? That is my first question. My second question is....

**Mr. Speaker:** Only one question is allowed.

**Shri Thirumala Rao:** I want to know about Visakhapatnam also.

**Shri S. K. Patil:** The Guntakal division remains where it was. The only change that has been made is in regard to the entire Secunderabad division and the Sholapur division minus that part which I had mentioned earlier, namely the part from Dhond to Manmad. The rest of it is *status quo*.

**Shri A. P. Sharma (Baxar):** May I know whether the division of Sholapur will not create administrative difficulties and difficulties in regard to

staff and in regard to facilities for the staff?

**Mr. Speaker:** The hon. Member should not give his opinion now but only ask a question.

The hon. Member wants to know whether it would not create more difficulties.

**Shri S. K. Patil:** The advantages will far outweigh the difficulties in the beginning.

**Shri Nambiar:** While welcoming this step though belated, may I know whether it is not a fact that still what remains of the Southern Railway is too big, and if so, whether it is not possible, as the hon. Member Shri Thirumala Rao had suggested earlier, to detach the Guntakal division as well? At the same time as this new zone is being created so that we may not have complications afterwards, administrative or otherwise?

**Mr. Speaker:** That is a suggestion which can be considered.

**Shri Basappa (Tiptur):** May I know whether there was representation that the headquarters of this new zone should be in Hubli and whether it has been considered? Now Mysore division and Hubli division are segregated; one is attached to Secunderabad and the other to the Southern region and therefore it is causing great inconvenience to these two divisions?

**Shri S. K. Patil:** There was representation but this has caused no inconvenience and now I think Mysore will have the best relations with two States instead of one.

**Shrimati Savitri Nigam (Banda):** In view of the fact that the load on the Central division is too much and the result is that the entire Bundelkhand area is suffering because of that, may I know whether the hon. Minister has been thinking of dividing this area also into a new zone?

**Shri S. K. Patil:** That is always under consideration by the efficiency bureau and if they advise, I would do it.

**Shri P. Venkatasubbaiah (Adoni):** While welcoming the announcement made by the hon. Minister, may I know whether he will consider the desirability of joining Guntakal division which will facilitate the railway passengers and other users?

**Mr. Speaker:** He will consider it. Mahishi.

**Dr. Sarojinia Mahishi (Dharwar North):** May I know whether the Government will take into consideration the many representations made by industrial and commercial concerns in Mysore State to keep both the divisions of Hubli and Mysore in the same zone?

**Mr. Speaker:** Mahida.

**Shri Narendra Singh Mahida (Anand):** May I know whether any change is contemplated on the Western Railway Zone and if so is there any move to change the headquarters from Bombay....

**Shri S. K. Patil:** There is no such move.

**Mr. Speaker:** Mr. Krishna. He has got the headquarters. What does he want more?

**Shri M. R. Krishna (Peddapalli):** When will it come into force?

**Shri S. K. Patil:** As immediately as we can make it because we require the co-operation of the State in getting land, etc.

**Shri Sonavane (Pandharpur):** While carving out this new zone, the hon. Minister has said that efficiency bureau has gone into all these questions. But has the efficiency bureau gone into the question that all the zones should be re-organised on an efficient basis? That aspect of the question has been overlooked.

**Mr. Speaker:** We will discuss it when the Railway Budget comes.

**Shrimati Yashoda Reddy (Kurnool):** Is the Waltair terminus included in the new zone?

**Shri S. K. Patil:** It is not because it is in the S. E. Railway.

श्री तुलशोदास जाधव : अध्यक्ष महोदय,

अध्यक्ष महोदय : मालवायु मंत्रालय नवांग  
पुत्र चुके हैं ।

श्री तुलशोदास जाधव एक प्रश्न  
प्रश्न है ।

अध्यक्ष महोदय : प्रश्न नहीं ।

**Shri D. C. Sharma (Gurdaspur):** I welcome this decision. I want to ask whether the efficiency bureau is directing all its attention to south, west, and east and whether it is also directing its attention to the north and if so what are the results?

**Shri S. K. Patil:** The whole of the Railways is under their review.

**Mr. Speaker:** He may come to the north when the Budget is discussed.

13.18 hrs.

#### GOLD (CONTROL) BILL—contd.

**Mr. Speaker:** We shall take up further clause-by-clause consideration of the Gold (Control) Bill. Of the 4 hours allotted, 45 minutes have been taken and 3 hours and 15 minutes remain. We should proceed with some speed so that we may conclude the clause-by-clause consideration in two hours and 15 minutes and one hour might be left for the third reading. **Shri Dandeker.**

**Shri N. Dandeker (Gonda):** In view of amendments Nos. 238 and 239 filed by the Finance Minister, I am not pressing my amendment No. 79.

**Shri Hem Raj (Kangra):** Sir, I have got an amendment No. 227 to clause 5. This clause deals with the restrictions on possession and sale of gold. In clause 1 gold has been defined certain persons are specified in clause 2 (a), (b) and (c). According to clause 5 there is this difficulty. Supposing a person has got about 7 or 8 tolas of gold. Will he be required to apply to the Administrator and only after getting his sanction he will be in a position to sell his gold? A person in a village may be compelled to sell or pledge the gold that he has. Will he apply to the gold administrator. By the time permission comes, he will not be in a position to sell it or his necessity might have gone. So, I want that he may be allowed to sell it without the prior permission.

**The Minister of Finance (Shri T. T. Krishnamachari):** In regard to the last amendment, I think Government amendment No. 239 partly covers that situation. It would not be possible to make the disposal of undeclared gold easy.

There is one other point which I would like to mention in regard to amendment No. 239. There seems to be a mistake in printing. It says: "... but the person to or with whom such gold is sold or otherwise transferred or hypothecated, pledged, mortgaged or charged....." It should be 'charged' and not 'changed'. I think that amendment meets the position raised by Mr. Hem Raj. There is the provision in clause 4(3) also which has been passed already:

"Notwithstanding anything contained in sub-section (1) or sub-section (2), the Administrator may by or general or special order permit any person to make, manufacture....."

There is that provision. I do not think it is necessary to enlarge it any further.

**Shri Hem Raj:** I do not press my amendment, Sir.